IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 20.05.2021

CORAM:

THE HON'BLE MR.SANJIB BANERJEE, CHIEF JUSTICE AND

THE HON'BLE MR.JUSTICE SENTHILKUMAR RAMAMOORTHY

W.P.No.12011 of 2021

D.I.Nathan ... Petitioner

Vs.

- 1 The Chief Secretary
 Government of Tamil Nadu
 Secretariat, Fort St. George
 Chennai 600 009.
- 2 The Principal Secretary
 Department of Health and Family Welfare
 Secretariat, Fort St. George
 Chennai 600 009.
- 3 The Director of Public Health DPA Campus, Teynampet Chennai 600 018.
- 4 The Director of Medical Education DME Office, KMCH Campus, Kilpauk Chennai 600 010.
- 5 The Director of Medical and Rural Health Services DMS Complex 361, Anna Salai Chennai 600 018.

.. Respondents

Prayer: Petition filed under Article 226 of the Constitution of India for issuance of a Writ of Mandamus directing the respondents 2 to 5 to devise a scheme of undertake all the private Nursing Homes, Poly clinics and Hospitals of all kinds existing in the State of Tamil Nadu under their control to admit and to provide free treatment effectively to the Covid -19 Pandemic Positive infected patients of Tamil Nadu State during this Covid -19 Pandemic Medical Emergencies situation and circumstances since there has been exigent need of lot of Beds and other medical facilities till Covid -19 Pandemic viral infection vanishes in the state at this juncture on the basis of News Paper Reports published in The Hindu daily dated 01/05/2021, The Indian Express daily dated 07/05/2021 and The Times of India dated 09/05/2021.

For Petitioner : Mr.R.Krishnamurthy

For Respondents: Mr.R.Shanmughasundaram

Advocate General

Assisted by

Mrs.A.Srijayanthi, Spl. Govt. Pleader

ORDER

(Made by the Hon'ble Chief Justice)

Issue Notice. The matter will appear on 24.05.2021. Copies of the petition should immediately be forwarded by e-mail to the office of learned Advocate-General.

2. The petitioner complains of private nursing homes, poly-clinics and the like, raising exorbitant bills on Covid-19 patients in some

cases.

- 3. While the services rendered by Doctors and Nursing Staff even in private medical facilities must be appreciated, there are reports of overcharging or exorbitant amounts being demanded whether at the time of admission or at the time of discharge. This must be looked into by the State Government as several complaints in such regard have been received, including by way of letters addressed to this Court.
 - 4. List on 24.05.2021.

(S.B., CJ.) (S.K.R., J.) 20.05.2021

Index : yes/no

tar/kpl



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THE HON'BLE CHIEF JUSTICE AND SENTHILKUMAR RAMAMOORTHY, J.



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